

**THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH “E” DELHI**

**BEFORE SHRI SUDHIR KUMAR, JUDICIAL MEMBER
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.1817/Del/2023
Assessment Year: 2012-2013

Triumph Hospitality & Management Services Pvt. Ltd. N-13 Sainik Farms, New Delhi 110062	Vs.	ITO Ward 25 (4) New Delhi
PAN AABCT3596L		
(Appellant)		(Respondent)

Assessee by	Shri Saksham Agarwal, Adv
Department by	Shri Dheeraj Kumar Jain , Sr. DR

Date of hearing	25.06.2025
Date of pronouncement	25.06.2025

ORDER

PERSUDHIR KUMAR, JUDICIAL MEMBER:

The assessee preferred the captioned appeal, challenging the order dated 14.01.2017 passed by the Ld. Commissioner of Income Tax(Appeals)-10 New Delhi(In short “Ld. CIT(A) ”)pertaining to assessment order for Assessment year 2012-2013 dated 19.03.2015

passed under Sections 143(3) of the Income Tax Act, 1961 (“The Act for short”).

2. The learned AR filed letter to withdraw the appeal stating that assessee had opted to own DTVSVS scheme 2024 for which certificate in Form no 4 has already been issued by the department.

3. Since the assessee had opted settling the dispute arising out of this appeal by availing DTVSVS scheme 2024, the appeal filed by the assessee is hereby treated as withdrawn with liberty to be given to the assessee to get this appeal restored and an application made by it in the event of the declaration made under DT VSVS scheme, 2024 not reaching the logical conclusion for any reason whatsoever.

4. With the above, mentioned liberty given to the assessee the appeal filed is hereby dismissed as withdrawn.

Order pronounced in the open court on 25/06/2025.

Sd/-

(MANISH AGARWAL)

ACCOUNTANT MEMBER

Dated:25-06,2025.

“Neha, Sr.PS”

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(SUDHIR KUMAR)

JUDICIAL MEMBER

Asst. Registrar, ITAT, New Delhi